

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2115
ANSWERED ON:11.03.2013
BAMBOO HARVESTING
Owaisi Shri Asaduddin

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Ministry has raised objections over the new rule notified by Tribal Ministry which allows Gram Sabhas to regulate bamboo harvesting in the country;
- (b) if so, the extent to which the wildlife is likely to be affected due to new rules;
- (c) whether any consultations have been held with all the stakeholders in this regard;and
- (d) if so, the outcome thereof and the steps taken or being taken by the Government to save wildlife in Bamboo forests?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a)&(c) States/UTs are responsible for implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment Rules, 2012 recently notified in the Gazette of India on 06.9.2012 by the Ministry of Tribal Affairs. The Ministry of Environment and Forests has written to the Forest Department of all States/UTs for appropriate action for implementation of these rules.

Draft of the aforementioned rules was notified by the Ministry of Tribal Affairs in the Gazette of India on 19.7.2012 for inviting objections/suggestions from all persons likely to be affected thereby. After considering all the objections/suggestions received, the Ministry of Tribal Affairs has notified the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment, Rules, 2012 in the Gazette of India on 6.9.2012.

(b)&(d) No assessment at the National level has been carried out to assess the impacts of new rules on wildlife. However, the Wild Life (Protection) Act, 1972 regulates removal of any forest produce from Sanctuaries and National Parks including hunting of wildlife.